



Law & Ethics of Reporting of Conflicts/Disputes in Media

**A WORKSHOP FOR MEDIA
& PRINT JOURNALISTS**

8 - 9 AUGUST 2019

10.30 AM - 5.30 PM

MNLU Mumbai, Powai

COURSE FEE

Rs 3,500/- incl. breakfast, lunch & tea for 2 days

Accommodation provided on request and on additional charges as per room availability and requirement

TO REGISTER, E-MAIL

dipali@mnlumumbai.edu.in

OR SEND A MESSAGE TO

+91 70450 92292

COURSE CONTENTS

1. Overview of Disputes and Conflicts
2. Approach to Disputes
3. Role of Journalists in reporting of Defence Issues and Terror Attacks
4. Legal provisions and Ethics relating to reporting Conflicts/ Disputes/Court cases in India
5. Relationship of 'Freedom of Speech' with Conflict Reporting
6. Building Objectivity and Neutrality whilst reporting Conflicts
7. Distinguishing between Propaganda, Opinion and Information

COURSE FACULTY

COMMODORE SRIKANT KESNUR

MS. TANU MEHTA

MR ABHIJIT ROHI

MR. JONATHAN RODRIGUES

CERTIFICATE BY

**Centre for Mediation and
Research, Maharashtra National
Law University, Mumbai**

OBJECTIVE OF THE WORKSHOP

The objective of this workshop is to address the urgent need for unbiased reporting of conflicts and disputes in Media. In recent times, we have seen a surge in Media Personnel getting tangled in Legal Disputes over their coverage and reporting, and public attacks on journalists and freedom of speech. This workshop will discuss the perspectives, ethics, law and spectrum of reporting of conflicts/disputes in Media.

WHO WILL BENEFIT?

Students of Mass Media, Law and Journalism, Print and TV Media Journalists, Social Media handlers, Publishers of Newspapers and Magazines and Digital content, Lawyers handling Media Disputes and Mediation experts.

The workshop will also introduce the concept of Mediation in resolving Disputes related to Media and Print Journalism.

WORKSHOP FACULTY



COMMODORE SRIKANT KESNUR

Cmdre Kesnur has served in the Indian Navy for 33 years and is presently the Director of Maritime Warfare Centre, Mumbai. He has a wide experience in operations, training, leadership, administration and diplomacy, and has extensively studied and spoken about Military-Media Interface.



MS TANU MEHTA

Ms Tanu Mehta, Counsel and Mediator, is a legal professional with an experience of 23 years. She has an International Masters Degree from Israel in Conflict Resolution and Mediation, has been practising as a Mediator from the High Court of Bombay and City Civil Court for several years, and presently holds charge as Director, Centre for Mediation and Research, MNLU Mumbai.



MR ABHIJIT ROHI

Abhijit Rohi is an Assistant Professor of Law at MNLU Mumbai. He is the course instructor for Media Law, Communications Governance and Telecommunications Law alongwith Human Rights Law and Jurisprudence.



MR JONATHAN RODRIGUES

Mr Jonathan Rodrigues, wears many hats. He is a qualified Journalist, Lawyer and Mediator. He has been working as a Journalist for the last 8 years and has served as a senior-copy editor with Times of India in Goa. He has also been the Managing Editor of IFFI's official News daily. He travels and trains students across the country in Mediation techniques, and is passionate about dispute resolution.